



Letter No.REV-20024/31/2015-ASSGN.I

Dt:31.05.2021

To  
The Standing Counsel,  
Government of Andhra Pradesh,  
AP Pollution Control Board,  
TTD, Supreme Court of India.

Sir,

Sub: Lands-National Green Tribunal, Chennai- O.A. No.153 of 2016 filed in NGT, Chennai by Paryavarana Parirakshana Samithi, Sompeta, Srikakulam Dist. - Report Submitted - Reg.

Ref: 1.Letter Dated.22.01.2021, from Madhuri Donti Reddy, Advocate, Standing Council, Government of Andhra Pradesh, AP Pollution Control Board.  
2.Govt.Memo.No.REV-20024/31/2015-ASSG.I Dt.24.01.2021  
3.U.O.NoteNo.REV-20024/31/2015-ASSG.I Dt.27.01.2021  
4.Memo.No.REV-20024/31/2015-ASSG.I,Dt.09/02/2021, dt.25.02.2021  
5. From the CCLA&Spl.CS,Ref.No.lc/90/2021 dt.01.05.2021

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Kind attention is invited to the references cited.

2. In the reference 1st cited, the Standing Counsel for Government of Andhra Pradesh, Andhra Pradesh Pollution Control Board has stated that the matter came up today ie on 22.01.2021 and the same has been adjourned to 28.01.2021 on request by the fourth respondent since they have engaged Senior counsel. In the meanwhile, the Lordship was pleased to direct orally to respond the letters given by the Ministry of Environment & Forest, Government of India to the Chief Secretary to Government of Andhra Pradesh dt.7.10.2020 and 19.11.2020 and also directed to the steps taken in the implementation of Wet lands (Conservation & Management) Rules,2010 and requested to instruct them at the earliest.

3. In this connection, the information regarding the steps taken in the implementation of Wet lands as submitted by the Spl.C.S. & Chief Commissioner of Land Administration vide ref. 5<sup>th</sup> cited is herewith enclosed.

4. In view of the circumstances above, the Advocate and Standing Council for Government of Andhra Pradesh, Andhra Pradesh Pollution Control Board is requested to appraise the above position before the National Green Tribunal.

Yours sincerely

(V. USHA RANI)

4584/59/2021

27/5/21

GOVERNMENT OF ANDHRA PRADESH  
REVENUE DEPARTMENT

Lands II

From  
The Chief Commissioner of Land Administration &  
Special Chief Secretary to Government,  
Andhra Pradesh,  
Gollapudi, Vijayawada.

To  
The Principal Secretary to  
Government,  
Revenue (Lands-II)  
Department,  
Andhra Pradesh,  
Secretariat,  
Velagapudi, Guntur  
District.



CCLA's Ref.No. LC/90/2021

dated 01/05/2021

Sub: CCLA - Legal Cell Section, Guntur District - cases pending before the NGT, Chennai and Hon'ble HC of Judicature - Request for quick disposal of court case and extend time limit for utilizing the lands alienated in G.O.Ms.No.329, Revenue (Assn-I) Dept., dt. 09.09.2015 - Report called for - Reg.

- Ref:-
1. Govt., Memo. No. REV - 20024/31/2015 - ASSG-I, dt. 19.01.2021.
  2. Govt., Memo. No. REV - 20024/31/2015 - ASSG-I, dt. 24.01.2021.
  3. CCLA's Ref. No. LC/90/2021, dt. 31.01.2021.
  4. CCLA's Ref. No. LC/90/2021, dt. 09.02.2021.
  5. Govt., Memo. No. REV - 20024/31/2015 - ASSG-I, dt. 09.02.2021.
  6. CCLA's Ref. No. LC/90/2021, dt. 19.02.2021.
  7. Govt., Memo. No. REV - 20024/31/2015 - ASSG-I, dt. 25.02.2021.
  8. CCLA's Ref. No. LC/90/2021, dt. 02.03.2021.
  9. Reports of all the District Collectors in the State. (Received on different dates)

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I invite kind attention to the subject and references 1<sup>st</sup>, 2<sup>nd</sup>, 5<sup>th</sup> & 7<sup>th</sup> cited, wherein the Government have requested to furnish the list of significant wet lands of State/UT along with the status of management and status of compliance of environmental norms in document file formats as per the Proforma.

It is informed that in the references 3<sup>rd</sup>, 4<sup>th</sup>, 6<sup>th</sup> & 8<sup>th</sup> cited, all the District Collectors in the State has been requested to submit the information on the above subject in prescribed proforma and all the District Collectors in the state has furnished the information. The reports of all the District Collectors in the State are enclosed herewith.

I send herewith the above information to the Government for taking further action in the matter.

Yours faithfully,

For Chief commissioner,  
K R B H N Chakravarthi I A S  
Secretary to CCLA &  
(EO) Secretary to Government

Signed by K R B H N  
Chakravarthi I A S  
Date: 01-05-2021 12:24:08  
Reason: Approved

REVENUE DEPARTMENT

From  
Sri. M. Hari Narayanan. I.A.S.,  
District Collector & Magistrate,  
Chittoor.

To  
The Chief Commissioner of Land Administration  
Gollapudi, Vijayawada.

Roc. D7/ 33533 /2021 Dated: 07/04/2021

Sir,

**Sub :** CCLA-Legal Cell Section-Srikakulam District-Cases pending before the NGT, Chennai and Hon'ble High Court of Judicature-Request for quick disposal of court case and extend time limit for utilizing the lands alienated in G.O.Ms. No.329,Revenue (Assn-1) Dept., Dt:09.09.2015-Report submitted-Regarding.

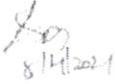
**Ref:** CCLA's Ref. No. LC/90/2021, 09/02/2021 of the Chief Commissioner of land Administration, Gollapudi, Vijayawada.

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I invite kind attention to the reference cited. The list of significant wet Lands called for in the prescribed proforma is NIL in respect of Chittoor District. The prescribed proforma is enclosed herewith.

Yours faithfully,

  
For Collector,  
Chittoor.

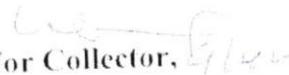
  
8/4/2021



Encl: Proforma.

**ANNEXURE - 3**

Sl. No	Wet land Name	District	Co-Ordinates	Criteria for Significance (Ramsar site/within PA/Other explain)	Applicable Environmental Laws (WPA/Well and Rutes/CRZ/ Others)	Status of Compliance of all applicable envirolmental laws  (Ongoing Cases in HC/SC/NGT regarding non-compliance)	Water Quality Data-Present(DO BOD and ph)	Water Quality Data-2016 (DO BOD and ph).	Management plan (Implemented/Drafted/Not existing)	Major management challenges faced
1.	NIL	Chittoor				NIL				

  
 For Collector, Chittoor.

1/11  
 2/2/2017

Government of Andhra Pradesh

Collector's Office, East Godavari District, Kakinada – 533001

File No.ALN/23/2021-SA(E2)

dt.23.03.2021.

From

To

Sri D.Muralidhar Reddy, I.A.S.,  
Collector & District Magistrate,  
E.G.Dist., Kakinada.

The Chief Commissioner of Land  
Administration, Govt. of AP.,  
Gollapudi, Vijayawada.

Sir,

Sub: Lands – Ministry of Environment Forest and Climate Change - Request to list of  
significance wetlands – Report submitted - Reg.

Ref: 1) CCLA's Ref.No.LC/90/2021, dt.19.02.2021 of the Chief Commissioner of Land  
Administration, AP, Gollapudi, Vijayawada.  
2) Reports from Sub Collector, Rajamahendravaram, Amalapuram and Revenue  
Divisional Officers, Kakinada, Peddapuram, Amalapuram, Ramachandrapuram and  
Yatapaka

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I invite kind attention to the reference 1<sup>st</sup> cited, wherein it was instructed to submit the  
information on list of significant wet lands in the East Godavari District in the prescribed format,  
accordingly the information was obtained from the Revenue Divisional Officers, and the same as  
herewith enclosed for kind information.

Encl: As above.

Yours faithfully

  
For Collector  
E.G.District, Kakinada.

JE  
E2  
23/3/2021

112  
SpEYC

### Annexure-III

#### Wetlands information in East Godavari District

Sl.No.	Wetland Name	District	Coordinates	Criteria for Significance (Ramsar Site/within PA/other - explain)	Applicable Environmental Laws (WPA/Wetland Rules/CRZ/ Others)	Status of Compliance of all applicable environmental laws (Ongoing Cases in HC/SC/NGT regarding non-compliance)	Water Quality Data-Present ( DO BOD and PH)	Water Quality Data-2016 (DO BOD and PH)	Management Plan (Implemented/ Drafted/ Not existing)	Major management challenges faced
1	Nil									

  
For Collector,  
East Godavari District,  
Kakinada.

Jc  
E2  
23/3/2021  
  
sup-EYC

Submitted to the Chief Commissioner of Land Administration, A.P., Gollapudi, Vijayawada for favour of information.

Sl. No.	Wet Land Name	District	Co-Ordinates	Criteria for Significance (Ramsar Site /Within PA – Others explain)	Applicable Environmental Laws (WPA/Wet Land Rules / CRZ/Others)	Status of Compliance of all applicable environmental laws (ongoing cases in HC/SC/NGT Regarding non-compliance)	Water Quality Data (Present ((DO/ pH/ BOD))	Water Quality Data- 2018 (DO/ pH/ BOD	Management plan (implemented /not existing)	Major management challenges faced
1	Kolleru Wildlife Sanctuary	West Godavari & Krishna Districts	E 16.59860 N 81.07680 E 16.76450 N 81.35790 E 16.60910 N 81.35390 E 16.58660 N 81.36340 E 16.59210 N 81.39180 F 16.59220 N 81.34960 L 16.56690 N 81.04700 E 16.59860 N 81.07680 E 16.56690 N 81.01700 E 16.59220 N 81.34960 E 16.52280 N 81.13020 F 16.56690 N 81.04700	Ramsar Site	Wildlife Protection Act, 1972 & Environment (Protection) Act, 1986 within PA (i.e., Kolleru Wildlife Sanctuary upto +5 MSL) Area :77. 138 Acres	OA No.176/2019 (disposed on 05.01.2021) Suomoto WP (PIL) No.112/2017	pH-8.65 DO- BOD-	pH-7.43 DO-6.53 BOD-7.07	WISA Management plan is being implemented	Encroachments, Aqua Culture & pisci culture, Pollution from the agriculture fields and Aqua culture, Compensation to Zeroyati, D-patta lands and existing bed and bed villages in Kolleru Wildlife Sanctuary Demarcation of boundary issues.

for *[Signature]*  
District Collector,  
Krishna District

From .

Sri G.Veerapandian, I.A.S.,  
Collector & District Magistrate,  
Kurnool District.

To

The Chief Commissioner of Land  
Administration,  
Andhra Pradesh,  
Gollapudi, Vijayawada

Rc.E1/188/2021 Dt. 27.2.2021

Sir,

Sub:- CCLA - Legal Cell Section - Kurnool District - Cases pending before the NGT, Chennai and Hon'ble High Court of Judicature - Request for quick disposal of court case and extend time limit for utilizing the land alienated in G.O.Ms. No. 329, Revenue (Assn.I) Department Dt. 9.9.2015 - Report calledfor - Submitted.

- Ref:-
1. Govt. Memo No. REV-20024/31/2015-ASSG-I Dt. 24.1.2021
  2. CCLA's Ref. No. LC/90/2021 dt. 9.2.2021.
  3. This Office Rc.E1/188/2021 Dt.19-2-2021 addressed to the Sub Collector, Nandyal and Revenue Divisional Officer, Kurnool, Adoni.
  4. E.Mail Dt. 26.2.2021 from Legal Cell Section, O/o the CCLA, A.P., Vijayawada.
  5. This Office Rc.E1/188/2021 Dt. 26.2.2021 addressed to the Sub Collector, Nandyal, Revenue Divisional Officer, Kurnool and Adoni.
  6. Reports received from the Sub Collector, Nandyal.
  7. Report received from the Revenue Divisional Officer, Kurnool and Adoni.

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I invite kind attention to the references cited. It is submitted that the Chief Commissioner of Land Administration, Andhra Pradesh, Vijayawada in the references 2<sup>nd</sup> and 4<sup>th</sup> cited has instructed to furnish list of significant wet lands of State / UT along with the status of management and status of compliance of environmental norms in document file formats as per Proforma.

Accordingly in this office references 2<sup>nd</sup> and 5<sup>th</sup> cited have addressed to the Sub Collector, Nandyal and Revenue Divisional Officer, Kurnool and Adoni to submit information. The Sub Collector, Nandyal and the Revenue Divisional Officer, Kurnool, Adoni have submitted Nil reports.

In view of the above, the information calledfor regarding significant wet lands of State / UT in Kurnool District may be treated as NIL.

Yours faithfully,

for Collector, Kurnool.  
(District Revenue Officer)

*llw*  
27/2/2021

From  
Sri Vivek Yadav, I.A.S.,  
Collector & District Magistrate  
Guntur.

To  
The Spl. C.S. and Chief  
Commissioner of Land Administration  
Government of Andhra Pradesh  
Vijayawada.

Rc. No. 760/2021-E5, Dated: 17-03-2021

Sir

Sub: Submission of Report on furnishing of list of significant wet lands situated in Guntur District with the status of the Management and Status of Complaints of environmental norms – Regarding.

Ref: 1) CCLA's Ref No. LC/90/2021, O/o. CCLA, A.P. Gollapudi, dated: 09.02.2021.  
2) The Collector, Guntur Rc. No. 760/2021-E5, dated: 06.03.2021  
3) District Forest Officer, Guntur Rc. No. Wetlands /2021/TO, dated: 06.03.2021

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It is submitted that, in the reference 1<sup>st</sup> cited, the Special Chief Secretary and Chief Commissioner of Land Administration, Government of Andhra Pradesh, Vijayawada vide reference cited has informed that the Ministry of Environment, Forest, Government of India has requested to furnish the list of **significant wet lands of State** along with the status of management and status of compliance of environmental norms in document file formats as per the Proforma.

In the reference 2<sup>nd</sup> cited, the Divisional Forest Officer, (Territorial), Guntur is requested to furnish the details of significant Wet Lands relating to Forest Department as notified under the Wet Lands (Conservation and Management) Rules, 2010 in the prescribed Proforma immediately in co-ordination with the Executive Engineer Pollution Control Board.

In the reference 3<sup>rd</sup> cited, the District Forest Officer, Guntur has submitted a report there are no Significant Wet Lands in Territorial Division, Guntur in the proforma may please be treated as Nil.

Pursuant to the report received vide reference 3<sup>rd</sup> cited above, it is submitted that the list of significant wet lands situated in Guntur District are submitted herewith in a separate Annexure in the prescribed Proforma which are treated to be -NIL-.

Encl: Annexure

Yours faithfully  
Sd/- A.S. Dinesh Kumar  
For Collector::Guntur

//t.c.b.o//

  
Superintendent-E  
17/3/2021

Annexur -3 Proforma for Inputs

Sl. No.	Wet Land Name	District	Co-ordinates	Criteria for Significance (Ramsar/Site/ Within PA/Other explain)	Applicable Environmental Law (WPA/Wet land Rules CRZ /Others)	Status of Compliance of all applicable environmental Laws (Ongoing Cases in HC/SC/NGT regarding non-compliance)	Water Quality Data -Present (DO/BOD an pH)*	Water Quality Data-2016 (DO/BOD and pH)*	Management Plan (Implemented Drafted / Not existing)	Major Management Challenges faced
NIL										

\* Water Capacity Data for the sourced from CPCB/SPCB

//t.c.b.o.//

  
 Superintendent-E  
 17/3/2021

Sd/- A.S.Dinesh Kumar  
 For Collector::Guntur

RC.No.333/2017/E3/Dt:15/04/2021.  
From  
Sri J. Nivas I.A.S.,  
Collector, Srikakulam

Collector's Office, Srikakulam  
To  
The Chief Commissioner of  
Land Administration,  
Andhra Pradesh,  
Vijayawada, Amaravathi.

Sir,

Sub:- Alienation of the Government land – Srikakulam District – Tekkali Division – Sompeta Mandal – Villages of Rushikudda, Gollagandi, Baruvapeta and Benkili – land for an extent of Ac.972.69 cents - M/S Nagarjuna Construction Company PVT Limited, Hyderabad – for setting up of 1980 MW Thermal Power Project – report submitted – Regarding

- Ref:-
- 1) Requisition proposals filed in Appendix –XXIX by the Vice President (Projects) Nagarjuna Constitution Company Limited
  - 2) RC.No.26/2008/B/Dt 23/06/2008 of the Tahsildar, Sompeta.
  - 3) RC.No.936/2008/L/Dt 25/06/2008 of the Revenue Divisional Officer, Tekkali.
  - 4) Progs Rc.No.272/2008/E3/Dt 23/08/2008 of Collector's Office, Srikakulam.
  - 5) G.O.Ms.No.1107 Revenue (ASSN.I) Department dated 15/09/2008.
  - 6) G.O.Ms No.329 Revenue (ASSN.J) Department dated 09/09/2015.
  - 7) Original Application No. 153 of 2016 (SZ) dated 28 01/2021 of National Green Tribunal Southern Zone, Chennai.
  - 8) Memo.No.Rev.No-20024/31/2015 – ASSG.I Dt 09/02/2021 of the Principal Secretary to Government, Revenue Department, Andhra Pradesh.
  - 9) CCLA's ref.No.LC/90/2021, dated 31/01/2021
  - 10) CCLA's ref.No.LC/90/2021/09/02/2021.
  - 11) This Office Rc.No. 333/2017/E3/Dt 18/03/2021.
  - 12) Lr.No.01/APP/RO/SKLM/GEN/2021 dated 30.03.2021.

&&&&

Kind attention is invited to the references cited.

It is submitted that in the reference 1<sup>st</sup> cited, the Ms/ Nagarjuna Construction Company Pvt., LTD., Hyderabad has submitted their requisition for alienation of the following Government lands for an extent of Ac.1046.21 for setting up of 1980 MW Thermal Power Project in Sompeta Mandal.

SL.No.	Name of the Revenue Village	Survey No.	Extent in Acres
1	Rushikudda	152/2	396.85
2	Gollagandi	23/9	249.43
3	Baruvapeta	247	201.13
4	Benkili	231	198.80
		<b>Total</b>	<b>1046-21</b>

Accordingly, in the reference 4<sup>th</sup> cited, the following Government lands have been alienated for an extent of Ac.972.69 in favour of APILC for on ward transfer in favour of M/s Nagarjuna Constructions Company<sup>PLC</sup> Ltd., Hyderabad for setting up of 1980 MW Thermal Power Project in Sompeta Mandal on payment of market value @ Rs 80,000/ (Rupees Eight Thousand only per acre.)

SL.No.	Name of the Revenue Village	Survey No.	Extent in Acres	Classification
1	Rushikudda	152/2	395.36	Beela Gayalu (Swamp)
2	Gollagandi	23/9	208.75	Beela Tampara
3	Baruvapeta	247	169.78	Tamapara Poramboke
4	Benkili	231	198.80	Kaluva Poramboke
		<b>Total</b>	<b>Ac.972.69</b>	

In this connection, it is submitted that the Tahsildar, Sompeta has reported that basing on the agitation made by the local people against the constructions of Thermal Power Project and some people lost their lives in Police firing, the Government has issued orders cancelling the lands alienated to M/s Nagarjuna Constructions Company Ltd., Hyderabad for setting up of 1980 M.W Thermal Power Project, vide G.O.Ms.No.329 Revenue (Assignment-I) Department dated 09-09-2015, subject to the conditions.

1. The land shall be utilized for the purpose for which it is allotted within three years from the date of this orders
2. The alienee shall submit an annual report before 31s March on the progress of utilization to the District Collector.
3. The District Collector shall be the authority to cancel and resume the land from the allottee for violation of conditions as well as for non utilization of land.

The Tahsildar, Sompeta has also reported that the company authorities have not constructed any buildings and made any developments on the lands alienated to them at present.

It is also submitted that in the 10<sup>th</sup> cited, the Chief Commissioner of Land Administration & Spl. Chief Secretary to Government A.P. Vijayawada has informed that the Ministry of Environment Forest, Government of India has requested to furnish the list of Significant wetlands of State / UT along with the status of management and status of compliance of environmental norms in document formats and requested to furnish

the information in the prescribed format so as to submit the same to the Government in this matter.

Accordingly, in the reference 11<sup>th</sup> cited, Tahsildar, Sompeta and the Executive Engineer, Pollution Control Board, Srikakulam have been requested to furnish the information in the prescribed format, so as to take further course action in this matter.

The Tahsildar, Sompeta has reported the following details of alienated Government land in favour of APILC and in turn the same land was handed over to NCC private limited in respect of Sompeta Mandal.

S.No.	Name of the Revenue Village	Sy.No	Government land Extent in Ac.	BDR Pattas	Total Extent arrived
1	Rushikudda	152/2	395.36	04.49	399.85
2	Gollagandi	23/9	208.75	40.68	249.43
3	Baruvapeta	247	169.78	107.22	277.00
4	Benkili	231	198.80	0	198.80
		Total	972.69	152.39	1125.08

**Details of Private land purchased by the NCC Pvt., Ltd.,**

S.No.	Name of the Revenue Village	Sy.No
1	Rushikudda	108.23
2	Gollagandi	105.62
3	Baruvapeta	237.10
4	Benkili	80.32
	Total	531.27

**Abstract**

S.No.	Land Classification	Extent
1	Government land	972.69
2	BDR Pattas	152.39
3	Private land	531.27
	Total	1656.35

It is also submitted that, in the reference 12<sup>th</sup> cited, the Environmental Engineer Andhra Pradesh Pollution Control Board Regional Office, Srikakulam has reported that the Regional Office, A.P., Pollution Control Board, Srikakulam has not collected water samples of wet lands located at village of Rushikudda, Gollagandi, Baruvapeta and

Benkili of Sompeta Mandal and that the CPCB has not assigned the point for collector of samples in wet lands of Sompeta Mandal duly submitted Annexure III: Proforma.

A Copy of the of the reports submitted by the Tahsildar, Sompeta and the Environmental Engineer, Andhra Pradesh Pollution Control Board Regional Office Srikakulam along with format are herewith enclosed.

This is submitted for kind perusal and for taking necessary action in this regard.

Yours faithfully  
Sd/ B.Dayanidhi,  
For Collector, Srikakulam

//t.c.b.o//

  
Superintendent

L/161  
10/10/24

Copy to the Sub-Collector, Tekkali for information.

Copy to the Tahsildar, Sompeta for information.

**DETAILS OF GOVERNMENT LAND ALIENATED IN FAVOR OF APIIC INTERIM THE SAME LAND  
HANDLED OVER TO NCC PRIVATE LTD., IN RESPECT OF SOMPETA MANDAL**

S.No.	Name of the Revenue Village	Sy.No.	Govt. Land Extent (In Ac.)	BDR Pattas	Total Extent Arrived
01	Rushikudda	152-2	395.36	04.49	399.85
02	Gollagnadi	23-9	208.75	40.68	249.43
03	Baruvapeta	247	169.78	107.22	277.00
04	Benkili	231	198.80	0	198.80
<b>Total</b>			<b>972.69</b>	<b>152.39</b>	<b>1125.08</b>

Details of Private land Purchased by the NCC Pvt., Ltd.,

S.No.	Name of the Revenue Village	Extent (In Ac.)
01	Rushikudda	108.23
02	Gollagnadi	105.62
03	Baruvapeta	237.10
04	Benkili	80.32
<b>Total</b>		<b>531.27</b>

ABSTRACT

S.No.	Land Classification	Extent
01	Govt. Land	972.69
02	BDR Pattas	152.39
03	Private Land	531.27
Total		1656.35

Tahsildar  
SOMPETA MANDAL



ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE, SRIKAKULAM

Plot No.32, D. No. 16-13-25, 2<sup>nd</sup> Cross Road, Purushotham Nagar Colony,  
Gujarathipeta Village, Srikakulam - 532005  
Tel: 0878-45212, Fax: 0878-45212

Lr.No.01/APPCB/RO/SKLM/GEN/2021-

Date: 30.03.2021

To  
The Collector & District Magistrate,  
Srikakulam,  
Srikakulam District.

Sir,

**Sub:** APPCB-RO-SKLM- Alienation of the Government land – Srikakulam District  
– Tekkali Division – Sompeta Mandal – Villages of Rushikudda, Gollagandi,  
Baruvapeta and Benkili – Land for an extent of Ac.972.69 cents – M/s.  
Nagarjuna Construction Company Pvt. Ltd., Hyderabad – for setting up of  
1980 MW Thermal Power Project –water sample collection in wet lands -  
information submitted – Reg.

**Ref:** Rc.No.333/2017/E3, dt 18.03.2021 of Collector Office, Srikakulam

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With reference to above, it is to submit that the Regional Office, A.P. Pollution  
Control Board, Srikakulam is not collected water samples of wet lands located at Villages of  
Rushikudda, Gollagandi, Baruvapeta and Benkili, Sompeta Mandal, Srikakulam District. The  
CPCB has not assigned the points for collection of samples in wet lands of Sompeta Mandal

Submitted for kind information in the matter

Yours Faithfully,

Sugali  
Shankar Naik  
ENVIRONMENTAL ENGINEER

Digitally signed by  
Sugali Shankar Naik  
Date: 2021.03.30  
13:05:26 +05'30'

Annexure III: Proforma for inputs										
S/N	Wetland name	District	Case No.	Criteria for Significance (Ratios or site within PA/Other explain)	Applicable Environmental laws (WPA/Wet land rules/CRZ/Other)	Status of Compliance of all applicable Environmental laws (Ongoing Cases in HC/SC/NGT regarding not compliance)	Water quality data present (DO, BOD and pH)*	Water quality data (DO, BOD and pH)*	Management plan (Implemented/drafted/not existing)	Major Management Challenges faced

Note: The A.P.Pollution Control Board, Srikakulam is not collected water samples of wet lands located at Villages of Rajubada, Gollagundi, Baruvareta and Benkali, Sompetta Mandal, Srikakulam District).

ENVIRONMENTAL ENGINEER  
 APPCB-CO-SKLM  
 ENVIRONMENTAL ENGINEER  
 A.P.POLLUTION CONTROL BOARD  
 SRIKAKULAM DISTRICT  
 SRIKAKULAM

Wet land name	District	Co-ordinates	Criteria for significance (ramsar site / within PA- others explain)	Applicable Environmental Laws (WPA / Wet land Rules / CRZ / Others)	Status of compliance of all applicable environmental laws (Ongoing cases in HC / SC / NGT regarding Non Compliance)	Water Quality Data (Present (DO) / PH / BOD)	Water Quality Data, 2018 (DO / PH / BOD)	Management Plan (Implemented / not existing)	Major management challenges faced
2	3	4	5	6	7	8	9	10	11
Kondakarla Ava	Visakhapatnam	17° 36' 53" N 82° 59' 53" E	Natural Wet Land	Wet land Rules	NIL	Only supplying raw water to the ayacut of 1502 Acres not conducting any water quality tests		not existing	NIL

*[Handwritten Signature]*  
For Collector,  
Visakhapatnam

*[Handwritten Signature]*  
20/04/2021  
DL

No.653/2021/11 Dt 01.03.2021

Collector's Office, Vizianagaram.

From  
Sri,Dr.M.Hari Jawaharlal I.A.S.,  
Collector & District Magistrate,  
Vizianagaram

To  
The Chief Commissioner of Land Administration,  
Government of Andhra Pradesh,  
Gellapalli, Vijayanagada.

Sir,

Sub:- Significant Wet Lands- Vizianagaram District- Cases pending before the NGT, Chennai and Hon'ble HC of Judicature- Request for quick disposal of Court case and extend time limit for utilizing the lands alienated in G.O.Ms.No.229, Revenue & Agr. Dept., Dt 09.09.2015- Report submitted- Reg

Ref:- CCLA's Ref.No. LC/90/2021 Dt 19.02.2021

\*\*\*\*

I invite kind attention to the reference cited, in the reference cited, it was requested to furnish the information regarding list of Significant wet lands in the State/UT in the prescribed format.

In this regard, it is submitted that there are no Significant wet lands in Vizianagaram District and the relevant information in Prescribed format is herewith enclosed for kind perusal.

Encl:- As above

Yours Faithfully,  
Sd/-M.Ganapathirao,  
For Collector,  
Vizianagaram

  
Superintendent

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**Annexure 3 Proforma for inputs**

Sl.No	Wetland Name	District	Co-Ordinates	Criteria for Significance (Ramsar Site /within PA/Other explain )	Applicable Environmental Laws (WPA/Wetland Rules /CRZ/Others)	Status of Compliance of all applicable environmental laws (Ongoing Cases in HC/SC/NGT regarding non-Compliance)	Water quality Data Present (DO BOD and PH)	Water quality Data 2016 (DO BOD and PH)	Management Plan (Implemented Drafted Not existing )	Major Management Challenges faced
NIL										

Water Quality Data to be Sourced from CPCB/SPCB)

T.C.No

  
 Superintendent

Sd-M.Ganapathirao  
 District Revenue Officer,  
 Vizianageram.

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Roc.No.1836208/D1/2021

West Godavari Collectorate,  
Eluru, dated: 10.02.2021.

From,  
Sri Mutyala Raju Revu, I.A.S.,  
Collector & District Magistrate,  
West Godavari, Eluru.

To,  
The Chief Commissioner of  
Land Administration, AP, Gollapudi.

Sir,

Sub: **CCLA Legal Cell Section** - West Godavari District - Cases pending before the Hon'ble NGT Chennai and Hon'ble of judicature -Request for quick disposal of court case and extend time limit for utilizing the lands alienated in G.O.Ms.No.329, Revenue (Assn-I) Dept., dt:09.09.2015 - Report submitted - Regarding

Ref: 1.CCLA's Ref.No.LC/90/2021, 09/02/2021, of the chief Commissioner of Land Administration, AP, Gollapudi.  
2. Lr.No.31/APPCB/RO-ELR/2021, dated: 10.02.2021, of the Andhra Pradesh pollution control Board Regional office, Eluru.  
3. Rc.No.132/2021/WL-O, dated:10.02.2021.

-:O:-

I invite attention to the reference 1<sup>st</sup> cited, wherein, the Chief Commissioner of Land Administration has informed that, the Ministry of Environment, Forest, Government of India has requested to furnish the list of significant wet lands of State/UT along with the status of management and status of compliance of environmental norms in document file formats as per the proforma.

In this regard, vide references 2<sup>nd</sup> and 3<sup>rd</sup> cited, the Andhra Pradesh Pollution control board and the District Forest Officer, Wild life has submitted the details of wetlands in West Godavari District and its status in management & compliance of Environmental Norms in prescribed proforma for taking necessary action.

In view of the above, I herewith enclose the above said information in the prescribed format for favor of information and necessary action.

Encl:As above

Yours faithfully,

*R. Mutyalaraju*  
10/02

Collector & District Magistrate  
West Godavari, Eluru.

*A*  
DRG/2/21

*(C/2)*

*Supt-D*

*DRG/2/21*

Sl. No.	Wet land Name	District	Co-Ordinates	Criteria for Significance(( Ramsar Site/with in PA- Others-explain))	Applicable Environmental laws((WPA/Wetland Rules/CRZ/Others))	Status of compliance of all applicable environmental laws ( ongoing cases in HC/SC/NGT regarding non-compliance)	Water quality data (present (DO/pH/BOD))	Water quality data -2016 (DO/pH/BO D))	Management plan(Implemented/Not existing)	Major management challenges faced
1	Kolleru Wildlife Sanctuary	West Godavari & Krishna Districts	E 16.59860 N 81.07680 E 16.76450 N 81.35790 E 16.60910 N 81.35390 E 16.58660 N 81.36340 E 16.59210 N 81.39180 E 16.59220 N 81.34960 E 16.56690 N 81.04700 E 16.59860 N 81.07680 E 16.56690 N 81.04700 E 16.59220 N 81.34960 E 16.55280 N 81.13020 E 16.56690 N 81.04700	Ramsar Site	Wildlife Protection Act, 1972 & Environment (Protection) Act, 1986 within PA (i.e., Kolleru Wildlife Sanctuary upto +5 MSL) Area: 77, 138 acres.	OA No 176/2019 (disposed on 05.01.2021) Suomoto W.P. (PIL) No.112/2017.	pH-8.65 DO-5.71 BOD-2.01 (As on Dec,2020)	pH- 7.43 DO-6.53 BOD-7.07	1. WISA Management plan is being implemented . 2. The point of Gudwadalanka (Lake point) is covered under National Water quality Monitoring programme. In addition to that, APPCB is monitoring 19 other locatiobs which includes 11 inlet drains , 7 laks points and one out let under kolleru lake monitoring programme on monthly basis. out of the above sampling locations, 7 drains and 3 lake points falls under West Godavari District	Encoarehments, Acquaculture & pisciculture , Pollution from the Agiricultural fields and Acquaculture, Compensation to zeroyati , D Patta lands and existing bed and belt villages in Kolleru Wildlife Sanctuary. Demaraction of boundary issues.

R. Mutyalakrishna  
10/02

Collector & District Magistrate  
West Godavari, Eluru.

Sl. No.	Wet land Name	District	Co-Ordinates	Criteria for Significance(( Ramsar Site/within PA-Others- explain))	Applicable Environmental laws((WPA/Wet land Rules/CRZ/Others))	Status of compliance of all applicable environmental laws ( ongoing cases in HC/SC/NGT regarding non-compliance)	Water quality data (present (DO/pH/BOD))	Water quality data -2016 (DO/pH/BOD))	Management plan(Implemented/ Not existing)	Major management challenges faced
1	Kolleru Wildlife Sanctuary	West Godavari & Krishna Districts	E 16.59860 N 81.07680 E 16.76450 N 81.35790 E 16.60910 N 81.35390 E 16.58660 N 81.36340 E 16.59210 N 81.39180 E 16.59220 N 81.34960 E 16.56690 N 81.04700 E 16.59860 N 81.07680 E 16.56690 N 81.04700 E 16.59220 N 81.34960 E 16.55280 N 81.13020 E 16.56690 N 81.04700	Ramsar Site	Wildlife Protection Act, 1972 & Environment (Protection) Act, 1986 within PA (i.e., Kolleru Wildlife Sanctuary upto +5 MSL) Area: 77, 138 acres.	OA No 176/2019 (disposed on 05.01.2021) Suomoto W.P. (PIL) No.112/2017	pH-8.65 DO- BOD-	pH- 7.43 DO-6.53 BOD-7.07	WISA Management plan is being implemented.	Encoarchments, Acquaculture & pisciculture, Pollution from the Agiricultural fields and Acquaculture, Compensation to zeroyati, D Patta lands and existing bed and belt villages in Kolleru Wildlife Sanctuary. Demaraction of boundary issues.

Divisional Forest Officer,  
Wildlife Management Division,  
Eluru

**ANNEXURE – III: Proforma for inputs.**

S.No	Wet land Name	District	Co-Ordinates	Criteria for Significance ( Ramsar Site/within PA-Others-explain)	Applicable Environmental laws((WPA/Wetland Rules/CRZ/Others)	Status of compliance of all applicable environmental laws ( ongoing cases in HC/SC/NGT regarding non-compliance)	Water quality data (present (DO/pH/BOD)	Water quality data -2016 (DO/pH/BOD)	Management plan(Implemented/Not existing)	Major management challenges faced
1.	Kolleru Wildlife Sanctuary	West Godavari & Krishna Districts	16°13' & 16° 45' 81°05' & 81°21'	Ramsar Site	Wildlife (Protection) Act, 1972. Wetland Rules , EP Act, 1986 & Water Act, 1974 & Air Act, 1981.The kolleru lake is not covered under CRZ (G.O.MS.No.120, EFS&T dt.04.10.1999)	OA No 02/2021 (on going) OA No 176/2019 disposed on 05.01.2021)	pH-7.26 DO- 5.71 BOD-2.01 ( As on Dec,2020)	pH- 7.43 DO- 6.53 BOD- 7.07	The point of Gudwadalanka (Lake point) is covered under National Water quality Monitoring programme . In addition to that, APPCB is monitoring 19 other locations which includes 11 inlet drains , 7 lake points and one out let under Kolleru lake monitoring programme on monthly basis. out of the above sampling locations, 7 drains and 3 lake points falls under West Godavari District	To avoid the pollution load into Kolleru lake, APPCB has issued a memo dated 01.10.2019 for not permitting any new industrial activities within the radius of 10 KM from +5 contour of Kolleru Wildlife Sanctuary.

  
 ENVIRONMENTAL ENGINEER  
 A.P.C.B., R.O., ELURU

Revenue Department

From  
Sri C. Hari Kiran, I.A.S.  
District Collector  
YSR District  
KADAPA - 516 004

To  
The Special Chief Secretary to  
Government & Chief Commissioner  
of Land Administration,  
Jashti Towers,  
Gollapudi, VIJAYAWADA.

Ref. No. E1/420/2021, dated: 07.04.2021.

Sir,

Sub:- Suits - Cases pending before the NGT, Chennaiah and Hon'ble HC of  
Judicature - Request for quick disposal of court case and extend time limit for  
utilizing the land alienated in G.O. Ms. No. 329, Revenue (Assn. I)  
Department, dated 09.09.2015 - Report called for - Submitted - Regarding.

Ref:- CCLA's Ref No. LP/90/2021, dated 09.02.2021 of the Chief Commissioner of  
Land Administration, A.P., Vijayawada.

I invite kind attention to the reference cited.

I submit herewith the information in prescribed format as called for in the reference  
cited with regard to furnish the list of significant wet lands of State / UT along with the  
status of management and status of compliance of environmental norms in respect of YSR  
District as follows.

Sl. No.	Wetland Name	District	Co-ordinates	Criteria for Significance (Ramsar Site / within PA/other explain)	Applicable Environmental Laws (WPA/Wetland Rules / CRZ / Others)	Status of compliance of all applicable environmental laws (ongoing cases in HC/SC/NGT regarding compliance)	Water Quality Data - Present (DO, BOD and PH)	Water Quality Data - 2016 (DO, BOD and PH)	Management plan (implemented / Drafted / Not existing)	Major Management Challenges faced
1	All	YSR				-NIL-				

Yours faithfully  
Sd/- A. Malola  
For Collector

//t.c.b.o.//

Superintendent

PA  
07.04.2021

From  
Sri Gandham Chandrudu, I.A.S.,  
Collector & District Magistrate,  
Ananthapuramu.

To  
The Chief Commissioner of Land  
Administration, A.P., Gollapudi.

D Dis.No.E3/113/2021, Dt: 7-4-2021.

Sir,

Sub: Lands - Ananthapuramu District. Details of Significant wet lands along with the status of management and state of compliance of environmental norms in the document file - Report called for by CCLA - Legal section - Reg.

- Ref. 1. CCLA's Ref.No.LC/90/2021 dt 9.2.2021 & 19.2.2021.  
2. Sub-Collector, PKD Rc.No 611/2021/k dt 9.3.2021.

I invite kind attention to the reference cited.

I submit herewith the information pertaining to significant wet lands in Ananthapuramu District in the prescribed proforma.

Sl. No	Wet land Name	Name of the Mandal	Coordinates	Criteria for Significance (Ramsar Site/Within PA/Other- Explain)	Applicable Environmental Laws (Wild, Wetland Rules/CRZ/Others)	Status of Compliance of all applicable environment laws (Ongoing cases in HC/SC/NGT regarding non Compliance)	Water Quality Data-Present (DO, BOD and pH)	Water Quality Data-2016 Present (DO, BOD and pH)	Management Plan (Implemented/Drafted/Not existing)	Major management Challenges faced
1	2	3	4	5	6	7	8	9	10	11
1	Venkata-puram H/o Veera-puram Tank	Chilamathur	Latitude: 13.770137 Longitude: 77.718282 (Sy.No. 82 ext: 64.33 acres)	Siberian birds are being migrated temporarily	NA	NA	7.6	7.6	Not existing	NIL
2	Veera-puram Tank	Chilamathur	Latitude: 13.754986 Longitude: 77.715448 (Sy.No.156 ext: 57.01 acres)		NA	NA	7.6	7.6	Not existing	NIL

//True Copy//

  
Superintendent-E

Yours faithfully,  
Sd/ B Gayatri Devi,  
For Collector,  
Ananthapuramu

Copy to the Sub-Collector, Perukonda.  
Copy to file.